

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.402
CP/168/ND/2023

IN THE MATTER OF:

| | | |
|---|-----|------------|
| Arpita Dhody | ... | Applicant |
| Versus | | |
| Ansal Properties & Infrastructure Limited | ... | Respondent |

under Section 73 (4).

Order delivered on 09.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

| | | |
|--------------------|---|----------------------|
| For the Petitioner | : | |
| For the Respondent | : | Ms. Mahima Shekhawat |

ORDER

Learned Counsel for the Respondent Adv. Mahima Shekhawat is present physically. Heard the Authorised representative. For reply arguments,

List the matters on **15.05.2024** at **11:00** o'clock

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)